

**SUPPLEMENTARY REPORT OF THE OVERSIGHT COMMITTEE IN OA NO. 490 OF 2019
IN RE: T.S. SINGH VS STATE OF UTTAR PRADESH WITH REGARD TO PREVENTION OF
DISCHARGE OF UNTREATED SEWAGE INTO SAI RIVER AT PRATAPGARH IN UTTAR PRADESH**

1. Background

Oversight Committee had reviewed the progress in this case on several dates i.e. 17.03.2020, 25.08.2020, 25.01.2021 and 04.10.2021 and submitted its report to the Hon'ble NGT on 28.08.2020, 01.02.2021, 27.03.2021, 01.06.2021, 22.10.2021 and 08.11.2021. The last report dated 08.11.2021 could not be taken up by the Hon'ble NGT as the case got adjourned. This supplementary report is in continuation with the earlier report dated 08.11.2021 presenting the further progress made during this period by the concerned departments.

2. Compliance Status of UP Jal Nigam and Urban Development Department:

a. The physical and financial progress of Interception and Diversion (I&D) Works and overhauling of existing STP work:

- i. In para 2 (a) of the report dated 08.11.2021, it was informed that the letter of award would be issued on 10.11.2021. Now it has been reported that letter of award was issued, work has started and till 04.01.2022 Rs. 1.1228 Cr has been spent completing 9.5% of the work on the ground.
- ii. UP Jal Nigam has also informed that the funds sanctioned by the Urban Development Department, Government of India do not include the cost of Operation and Maintenance (O&M) for 15 years.

b. Action taken against erring officers:

- i. In para 2 (b) of the report it was mentioned that an FIR has been logged against 4 persons, 1 of them was also arrested. Now it has been informed that investigation has been completed in respect of government officials and charge sheet has been filed in the competent court against Sh. Rajesh Khare (Executive Engineer) and Sh. Rakesh Kumar Srivastava (Divisional Accountant) under section 420 of the IPC. Both the accused were arrested. The competent authority has also granted sanction for their

prosecution. Sh. Rampal Ram (Head Clerk) named in the FIR has not been found guilty in the investigation. Investigation against M/s Thermax Ltd, Chinchwad, Pune is on.

- ii. Disciplinary proceedings have also been initiated against Sh. Mudit Singh, the then Executive Officer, Nagar Palika Parishad, Belha Pratapgarh, for delaying the bioremediation of the concerned drains in Pratapgarh.
- iii. For delay in the tendering process, a charge sheet has been issued against the concerned Executive Engineer Sh. Umesh Gupta.

c. Compliance status of the UPPCB

No report regarding the water quality after Oct 2021 has been submitted.

3. Recommendations

1. Urban Development Department, UP Government may be directed to release fund for operation and maintenance of the STP for 15 years.
2. UPPCB may be directed to monitor water quality of the drains in which bioremediation is being done to ensure that they deliver only pollution free water in river Sai every month and submit a quarterly report to the oversight committee for onward transmission to the Hon'ble NGT.

The Member Secretary, UPPCB is directed to send this report to the Registrar General, National Green Tribunal, Principal Bench, New Delhi for placing the same before the Hon'ble Tribunal with a copy to the Chief Secretary, Government of Uttar Pradesh for necessary action. The report also be uploaded on the website of the Committee.

13-Jan-22

13-Jan-22

X Anant Kumar Singh

Shri Anant Kumar Singh
Member, Oversight Committee
Signed by: ANANT KUMAR SINGH

X SVS Rathore

Justice SVS Rathore
Chairman, Oversight Committee
Signed by: SURENDRA VIKRAM SINGH RATHORE

Jan 13, 2022

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